

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

103. IA/1512/2024 C.P. (IB)/2607(MB)2019

**IN THE MATTER OF**

Oriental Bank Of Commerce

... Petitioner

Vs

Panache Exports Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Jesal Singh (VC)

For the Respondent:

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**ORDER**

**IA 1512 of 2024**-The prayer in the Application is for extension of liquidation period by 6 months w.e.f. 21.03.2024. In view of the submissions made by the Ld. Counsel and also in view of the fact that the Resolution approving the extension has already been passed by SCC, we deem it appropriate to allow the prayer. The extension is granted from 21.03.2024 to 21.09.2024. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/